

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
SPECIAL BENCH**

ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
17-11-2022 AT 11:00 AM THROUGH VIDEO CONFERENCE

IA (IBC) 963 & 1160/2022 in CP(IB) No.421/7/HDB/2018
U/s 7 of IBC, 2016

IN THE MATTER OF:

State Bank of India

...Financial Creditor

Vs

Suryachakra Power Corporation Ltd

...Corporate Debtor

C O R A M:-

DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. AJAI DAS MEHROTRA, HON'BLE MEMBER (TECHNICAL)

O R D E R

IA (IBC) 1160/2022

Ld. Counsel Mr. Y. Suryanarayana along with Smt. Mummaneni Vazra Laxmi SRA for the applicant present. Ld. Counsel Mr. VVSN Raju for the Respondent present.

Counter not filed, however, Ld. Counsel for the respondent submits that counter has been e-filed only on 16.11.2022, and physically copy is not filed. At request as a last chance 1 week time is granted and in default opportunity stands forfeited. Interim order earlier ordered is extended till 01.12.2022.

IA (IBC) 963/2022

Ld. Counsel Mr. Y. Suryanarayana, SRA/applicant present. Ld. Counsel Mr. VVSN Raju for the Respondent present.

This is an application for recall of the order of the Liquidation passed by this Adjudicating Authority. Pleadings are completed.

Matter adjourned to 01.12.2022.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)